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Central Administrative Tribunal, Principal Bench

Review Application No. 297 of 2000  
(in O.A.No. 535 of 1998)

New Delhi, this the 29th day of September, 2000

Hon'ble Mr.Justice Ashok Agarwal Chairman  
Hon'ble Mr.V.K.Majotra, Member (Admnv)

Vijay Kumar Sambhor, S/o RD Sambhor, R/o  
65/4C, Kali Bari Marg, New Delhi. - Applicant

Versus

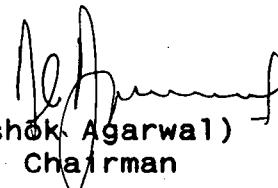
1. Union of India through Secretary, Ministry of Urban Affairs & Employment, Nirman Bhawan, New Delhi.
2. Controller of Publications, Department of Publication, Civil Lines, Delhi-54.
3. Chairman, UPSC, Dholpur House, New Delhi.
4. Director, Ministry of Personnel, Deptt. of Personnel & Training, Public Grievances & Pension, New Delhi. - Respondents

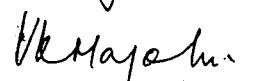
ORDER (in circulation)

By V.K.Majotra, Member (Admnv).-

The applicant has moved this review application under Section 22(3)(f) of the Administrative Tribunals Act, 1985 for review of our order dated 17.7.2000 in O.A. No.535/1998 (Vijay Kumar Sambhor Vs. Union of India & others).

2. The applicant has not pointed out any glaring error of facts or law warranting review of our aforesaid order dated 17.7.2000. As a matter of fact the narration of the review application is an attempt to re-argue the entire case afresh, which is beyond the scope and ambit of review. The Review Application is, therefore, rejected at the circulation stage itself.

  
(Ashok Agarwal)  
Chairman

  
(V.K.Majotra)  
Member (Admnv)